

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH – I,
MUMBAI

C.P. (IB)-279(MB)/2018

CORAM : SHRI V.P. SINGH, MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 11.12.2018

NAME OF THE PARTIES: SREI INFRASTRUCTURE FINANCE LTD.

v / s
BIGLINE TRADING COM PVT. LTD.

SECTION 7 OF INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

2. C.P. (IB)-279(MB)/2018

Ld. Counsel for the Financial Creditor sought leave of the court for withdrawing the Petition with liberty to file afresh. Prayer is allowed. Petition is dismissed as withdrawn with liberty to file afresh.

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-

V. P. SINGH
Member (Judicial)